

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2733
(To be answered on the 22nd December 2022)**

SETTING UP OF GREENFIELD AIRPORT

**2733. SHRIMATI VANGA GEETHA VISWANATH
SHRI POCHA BRAHAMANAND REDDY
SHRI M.V.V. SATYANARAYANA**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of Greenfield airports sanctioned during the last three years, State/UT wise;**
- (b) whether the Government has set any criteria for setting up of such airports in the country and if so, the details thereof including funds allocated for the same;**
- (c) whether the Government has accorded "In-Principle" approval setting of three Greenfield airports viz. Bhogapuram in Vizianagaram, Oravakal in Kurnool and Dagadarthi Mandal in Nellore in Andhra Pradesh;**
- (d) if so, the current status of their completion; and**
- (e) the reasons for delay in granting a "no objection certificate" to Bhogapuram airport from the Airports Authority of India (AAI)?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 which provides detailed guidelines, procedures and steps related to construction of Greenfield airports across the country. Under the GFA Policy, the project proponent- an airport developer or the respective State Government willing to establish a Greenfield airport is required to send a proposal to the Ministry of Civil Aviation (MoCA) in the prescribed format for 2-stage approval process i.e., 'Site Clearance' followed by 'In-Principle' approval. A Greenfield Airport is set up at a place where there is deficit of infrastructure available for air transport services or the existing air infrastructure for the place is constrained/saturated to meet the growing air traffic demand.

The responsibility of implementation of airport projects including funding of the

projects rests with the concerned airport developer including the respective State Government (in case the State Government is the project proponent).

During the last three years, Government of India (GoI) has granted 'Site Clearance' approval to the State Government of Himachal Pradesh for development of a new Greenfield airport at Mandi, in Himachal Pradesh.

(c) & (d): GoI has granted 'In-Principle' approval to Government of Andhra Pradesh (GoAP) in 2016 for construction of 3 Greenfield airports in the State of Andhra Pradesh viz. Orvakal (Kurnool), Dagadathi (Nellore) and Bhogapuram. Andhra Pradesh Airport Development Corporation Limited (APADCL) has undertaken the development of all three airport projects. Orvakal (Kurnool) airport has been operationalized in March, 2021. In respect of Dagadathi airport, total land of 1379.71 acres has been acquired and GoAP is closely monitoring the progress of the work. In respect of Bhogapuram airport, GoAP has signed a Concession Agreement with the Concessionaire on 12.06.2020 for development of the airport under Public Private Partnership (PPP). Out of the total land requirement of approximately 2203 acres for Bhogapuram airport, 2160.47 acres have been acquired by GoAP.

(e): A Memorandum of Understanding (MoU) has been signed between Airports Authority of India (AAI) and GoAP in September, 2022 for mutation of 372.72 acres land in possession of AAI in Vizag Civil Enclave in the name of AAI. Ministry of Civil Aviation has granted No Objection Certificate (NOC) in September, 2022 to GoAP for closure of scheduled commercial operations at the Civil Enclave at existing Vizag Naval Airfield (INS Dega) for 30 years, once the operation of Bhogapuram Greenfield Airport starts, subject to compliance of the provisions of MoU entered between AAI and GoAP.
